

OFFICIAL MEMORANDUM OF THE PRINCIPAL DISTRICT COURT,  
TIRUPPUR.

D.No. /2021

Dated: 27.08.2021.

Sub : Law Officers – Tiruppur District – Appointment  
of Law Officer in Subordinate Courts on tenure  
basis – Proposal Requested – Notification-  
Published – Sent for display in Notice Board –  
Requested - Regarding.

Ref : Letter of the District Collector in Ref.  
No.8886/2021/C1 dated 24.08.2021

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It is hereby intimated that a Notification is received as per the reference cited from the District Collector, Tiruppur for appointment of Law Officer in Subordinate Courts mentioned in it on tenure basis. A copy of the same is sent herewith to all the Judicial Officers of Tiruppur District and they are requested to display the Notification in the Notice Board of their concerned Courts.

SWARNAM Digitally signed  
by SWARNAM J  
NATARAJAN  
NATARAJAN Date: 2021.08.27  
18:27:20 +0530

Principal District Judge,  
Tiruppur.

Encl.: Copy of Notification.

To

All the Judicial Officers in Tiruppur District.

The System Analyst, Principal District Court, Tiruppur to upload the notification in the district court website.

Copy to

All Bar Associations in Tiruppur District.



**From**

Dr.S.Vineeth, I.A.S.,  
District Collector,  
Tiruppur District.

**To**

- 2/26/21*
- 1) The Principal District & Session Judge, Tiruppur.
  - 2) The Chief Judicial Magistrate, Tiruppur.
  - 3) The Additional Sub Judge, Tiruppur.
  - 4) The Principal Sub Judge, Tiruppur.
  - 5) The Sessions Judge, Mahila Court, Tiruppur.
  - 6) The Additional District Judge, Tiruppur/Dharapuram. [Fast Track Court I,II,III]
  - 7) The Sub Collector, Dharapuram.
  - 8) The Sub Judge, Sub Court, Avinashi / Dharapuram / Udumalpet/Palladam/Kangayam.
  - 9) The Judicial Magistrate I, II,III, IV Tiruppur.
  - 10) The Judicial Magistrate I & II Udumalpet
  - 11) The Judicial Magistrate, Avinashi, Palladam, Kangayam, Dharapuram,
  - 12) The District Munsif Judge Tiruppur / Avinashi / Palladam, / Kangayam / Dharapuram /Udumalpet.
  - 13) President, District Bar Association, Tiruppur.
  - 14) The Revenue Divisional Officers, Tiruppur / Udumalpet.



*R*  
*display the same in public notice Board of the courts as per also*  
*Antimati the per also*  
*26/8*

Ref.No.8886/2021/C1

Dated :24.08.2021

Sir/Madam,

Sub : **Law Officers** – Tiruppur District – Appointment of Law Officer in various Subordinate Courts on tenure basis– Proposal Requested - Notification – published – Reg.

- Ref :
1. The Additional Chief Secretary to Government, Home (Courts– VIA) Department, Chennai Letter No.29076/Cts.VI A /2021 -1, Dated:08.06.2021.
  2. This office Notification even No dated:18.06.2021 and 22.06.2021
  3. The Joint Secretary to Government, Home (Courts– VIA) Department, Chennai Letter No.33584/Cts.VI A /2021-1, Dated:27.07.2021.
  4. The Joint Secretary to Government, Home (Courts– VIA) Department, Chennai Letter No.33586/Cts.VI A /2021-1, Dated:27.07.2021.

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In accordance with the instructions issued in the Government letter cited, I am sending the Publication Notice inviting applications from eligible Advocates for

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the appointment of the Law officers in various Subordinate Courts on tenure basis mentioned in the Notification and I request you to take necessary arrangements for displaying the Publication Notice in your office Notice Board. I also request you to intimate the date of displaying of the Publication Notice in the Notice Board to this office at the earliest.

Encl : 1) Notification  
2) Annexure-I,II

Sd/-S.Vineeth,  
District Magistrate and  
District Collector,  
Tiruppur

Copy Submitted to : The Additional Chief Secretary to Government,  
Home (Courts-VIA) Department, Secretariat, Chennai-9

Copy to : All Tahsildars, Tiruppur District .  
(For publication and to report compliance)

Copy to : Notice Board, Collector's Office, Tiruppur

// True Copy // By Order //

*Lo. 602008*  
*298221*  
For District Collector

*P*  
*24/8/24*

**NOTIFICATION**

The Government have called for a panel of advocates for filling up of the posts of Law officers for conducting trial cases arising out of various Subordinate and District Munsif Courts in Tiruppur District on tenure basis.

S.No.	Name of the Post	No.of Post
1	Additional Public Prosecutor -cum- Additional Government Pleader Principal Sub Court, Tiruppur.	1
2	Additional Public Prosecutor -cum- Additional Government Pleader Addl.Sub Court, Tiruppur.	1
3	Additional Public Prosecutor / Additional Government Pleader Addl.District Court, No:III, Dharapuram	1
4	Additional Public Prosecutor -cum- Additional Government Pleader Sub Court, Dharapuram	1
5	Pleader Doing Government Work District Munsif Court, Dharapuram	1
	Total	5

Section 24 of the code of Criminal procedure stipulates that an Advocate who has been in practice for **not less than Seven years** may be appointed as **Public Prosecutor or an Additional Public Prosecutor** and **not less than ten years** may be appointed as **Special Public Prosecutor**.

The Law Officers will be appointed on tenure basis for a period to be prescribed by the Government. The appointment of the above posts may be terminated by the Government before the expiry of the term by giving one month notice in writing. The Law Officer may resign their post by giving notice prior to one month to the Government in writing.



The Advocates eligible in Tamil Nadu Courts as per Section 24 who are willing to accept the post, are requested to express their willingness in writing to the undersigned, furnishing the particulars required in the prescribed Application form in Annexure I and II **six copies with two passport size photos** to this office **before 5.45 PM on 15.09.2021.**

The applications received **after 5.45 PM on 15.09.2021 will not be considered.**

Encl: Annexure-I,II

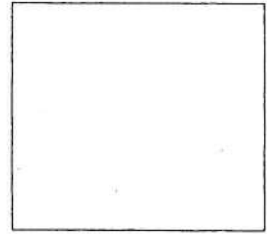
Sd/-S.Vineeth,  
District Magistrate and  
District Collector,  
Tiruppur

// True Copy // By Order //

*to @ 24/9/21*  
For District Collector

*24/9/21*

ANNEXURE-I



APPLICATION FOR THE POST OF .....

1. Name of the Applicant in full ( in Block Letters with father's name within Brackets) :
2. Sex, Age and date of birth :
3. Qualifications :
4. Name of the post applied for :
5. Whether he is an Advocate of the High Court / District Court :
6. Date of enrolment (Certificate from Bar council to be attached) :
7. No.of years of standing at the Bar :
8. Whether the applicant is of
  - a) Sound health :
  - b) Active habits :
  - c) free from any bodily defect or infirmity :
9. Whether the applicant has paid income tax in professional Income for a period for three years preceding the date of application(particulars of Tax paid are to be furnished) :
10. Whether the applicant belong to SC/ST (Proof should be enclosed) :
11. Other particulars which the applicant desires to mention :
12. Special reasons if any in which he desires to be considered. :

Place:  
Date:

Signature of the Applicant.

(Note: Xerox Copies of proof for age qualification, Tax paid, community etc., and Two passport size photos and Aadhar Card are to be enclosed)





**Additional Particulars**  
**ANNEXURE-II**

Application for the Post of .....

1. Name in full : \_\_\_\_\_
2. Father's Name : \_\_\_\_\_
3. Present Address : \_\_\_\_\_
4. Date and Place of birth (Proof of date of birth to be furnished) : \_\_\_\_\_
5. Permanent Address : \_\_\_\_\_
6. Educational qualification showing the places of education with years in school and Colleges since 15<sup>th</sup> year of age (copies of certificates to be furnished)

Name of School/College with full address	Date of entry in	Date of leaving	Examinations passed
(1)	(2)	(3)	(4)

7. Address where the candidate has resided for more than one year during the Preceding five years.

From	To	Residential address in full i.e. village, police station, District House No. Street/Land Road etc.,
(1)	(2)	(3)

8. Particulars of previous employment if any held

Full address on the office/Firm of the institution	Designation of post held description of work	Last pay drawn (allowances to be shown separately)	Period		Reasons for termination or resignation.
			From	To	
(1)	(2)	(3)	(4)	(5)	(5)

Signature of the Applicant.

